

**CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI**

**ORIGINAL APPLICATION No.392/2019
This the 17th day of June, 2019**

**CORAM:- R. VIJAYKUMAR, MEMBER (A).
R.N. SINGH, MEMBER (J).**

Priyesh Bheda, IRS, Male, Aged 48 years
Son of Shri Kishore Meghji.
Presently posted as Office of
Commissioner of G.S.T., Audit-II,
30th floor, World Trade Centre,
Cuffe Parade, Mumbai-400005.

... **Applicant.**

(By Advocate Applicant In person)

VERSUS.

1. The Union of India,
Through its Secretary,
Dept. of Revenue,
Ministry of Finance,
North Block, New Delhi-110001.
2. The Commissioner of GST, Audit-II,
30th floor, World Trade Centre,
Cuffe Parade, Mumbai-400005.

... **Respondents**

O R D E R

Per: R.N. Singh, Member (Judicial)

1. When the case is called out, Shri Priyesh Bheda, applicant appeared in person.
2. Heard the applicant at length.

3. The applicant claims for directions to the respondents for grant of promotion and arrears of pay w.e.f. 09.10.2012 when his junior received promotion and he has actually been granted promotion w.e.f. 17.11.2015. He argues that the work of Assistant Commissioner and Deputy Commissioner are both equal in terms of powers and responsibilities and therefore, 'no work no pay' principle will not be applicable in his case.

4. He has filed a representation on 18.01.2019 (Annexure A1) with the respondent no.2 for redressal of his grievances which remains pending. Considering that he has approached this Tribunal within six months from filing this representation, we are of the considered view that without going into the merits of the matter, OA can be disposed of with directions to the respondents to consider the representation of the applicant dated 18.01.2019 and pass a reasoned and speaking order within three months from the date of receipt of a certified copy of this

order.

5. In the aforesaid facts, the OA stands disposed of with directions to the respondents to consider the pending the representation of the applicant and to pass a reasoned and speaking order within three months from the date of receipt of certified copy of this order and communicate the same to the applicant within two weeks thereafter.

6. There shall be no order as to costs.

✓
(R. N. Singh)
Member (J)

✓
(R. Vijaykumar)
Member (A)

v.

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27/6/18

